

12.16 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGLAM): With your permission, Sir, on behalf of Shri Gulam Nabi Azad, I rise to announce that Government Business during the week commencing Monday, 16th December, 1991, will consist of :

1. Discussion and Voting on the Supplementary Demands for Grants (General) , 1991-92.

2. Consideration of any item of Government Business carried over from today's Order Paper.

3. Consideration and passing of the Customs (Amendment) Bill, 1991.

4. Consideration and passing of

- (a) The Constitution (Seventy-second Amendment) Bill, 1991
- (b) The Constitution (Seventy-second Amendment) Bill, 1991
- (c) The constitution (Seventy - second Amendment) Bill, 1991

5. Discussion on the resolution seeking disapproval of the Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1991 and consideration and passing of the Bill replacing the Ordinance.

6. Consideration and passing of the University Grants Commission (Amendment) Bill, 1991 as passed by Rajya Sabha.

7. Discussions under Rule 193 regarding

- (a) Present economics situation in

the country with reference to the steep rise in price of essential commodities in recent months, deficit financing, the foreign exchange crisis and the conditionalities sought to be imposed by the International Monetary Fund.

- (b) International situation.
- (c) Functioning of Public Sector Undertakings and the policy of the Government with regard to revival/closure of public undertakings incurring losses.

8. Discussion on the 35th to 39th reports of Union Public Service Commission.

[Translation]

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, the week commencing on 16th December will be the last week of the session, i.e., only five sittings are left of this session to be held in that week. The statement on the business of the House made by the hon. Minister of Parliamentary Affairs in the House just now does not include the pending Bill on Electoral Reforms though assurances have been given in this House three times. It was decided to bring it in this session, and it was said that it would be provided before election in Punjab that the elections would not be countermanded if an independent candidate died. As it is a part of the Representation of Peoples (Amendment) Bill, an impression was given that it would be passed separately and the Bill, about which there were some differences, would be referred to a Select Committee.

Mr. Speaker, Sir, the other Bill is about delimitation which is not controversial. A committee was constituted which recommended that no delimitation of Parliamentary and Assembly constituencies was carried out after 1971 census. It was unanimously opined that the Scheduled Caste seats should be rotated. It is provided there and the third thing was about the constitution of the Election Commission. I think that it is pending for long. In the last

[Sh. Rangarajan Kumaramanglam].

session the Law Minister Shri Vijaya Bhaskara Reddy himself assured that a discussion would be held on these three items. Now the winter session is coming to an end and the agenda for last week is before us which does not include these. Thus I have reason to complain. It is good that in the course of your speech you have said that the Delhi Bill will also be introduced in this week, though it has not been included in the agenda. If you had not said so, I was about to raise this issue. I welcome it and I would like that it should not only be introduced but passed as well. The Government has promised holding of elections within 6 to 8 months. And before that we want delimitation of constituencies. I would like to request that an assurance about these two items may be given.

SHRI MADAN LAL KHURANA (South Delhi): I want to say something about this.

MR. SPEAKER: No, you need not speak. Your point has already been made.

SHRI CHANDRA JEET YADAV (Azamgarh): Mr. Speaker, Sir, I would complete my point within a minute. The Leader of the Opposition has just now raised 3 or 4 important questions. In my view these are very important questions and the Government should think over them seriously and bring these Bills during the current session itself. The Bills are ready with the government. They are to be introduced only. It is there in the report of the Committee and I support it. I want these to be introduced during the current session.

Mr. Speaker, Sir, I want to make a second request to you. This issue was discussed with the Minister of Parliamentary Affairs also, in your chamber. Mr. Speaker, Sir, the condition of weavers is very miserable in the country. Peoples are being driven to commit suicide. The situation has deteriorated to such an extent that people are going starvation. It was decided that we would sit from 6 P.M. to 8 P.M. for 2 hours to discuss their problems. I request you to

spare some time to discuss their problems. We can sit from 6 p.m. to 8 p.m. for this purpose. I have spoken to all the parties and this is a serious matter. I request you to be kind enough to include this item in the list of business.

MR. SPEAKER: I have the names of the members who have given their notices. I would call their names one by one to enable them to make their point. I would like to make one more request to the Members that we have a lot of business to do and also a number of issues to discuss. We have to consider many Bills and pass the Supplementary Budget I, therefore, request all the hon. Members to express their views within the allotted time. In this way we will be able to discuss so many issues. Each hon. Member should raised only one issue, he should not refer to any other issue. I have also asked the Minister of Parliamentary Affairs to tell his colleagues to give reply to only important issues in their speeches and the reply to the issues not covered in their speeches should be sent in writing. It is our endeavour to complete all of our business within time. For this, we need your cooperation. It will not be possible without your co-operation. We hope to get your co-operation and I hold that all of you will keep it in mind.

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Speaker, Sir, I request that the following items may be included in the next week's agenda:

- (i) The Central Government has been allotting 70 thousand tonnes of wheat and 40 thousand of rice to Rajasthan. Government should not implement the proposed reduction of 3000 tonnes in wheat quota, and the quota of wheat, rice, sugar, palm-oil, kerosene and gas should be increased.
- (ii) The Central Government should give money in to the Emergency Relief Fund for the famine affected areas of Rajasthan so as to augment it.

[English]

PROF. PREM DHUMAL (Hamirpur):
Sir, I request that the following items may be included in the next week's agenda :

1. Need to grant special aid to Himachal Pradesh for raising more battalions of police to cope with terrorists menace.
2. Need to consider granting of more relief to the next kith and kin of those killed in train accidents.

[Translation]

SHRI RAJENDRA AGNIHOTRI (Jhansi): Mr. Speaker, Sir, I request that the following items may be included in the next week's agenda:

- (i) The Government should prepare a comprehensive time-bound action plan for the beautification of the historic forts of Maharani Laxmi Bai in Jhansi District of Uttar Pradesh
- (ii) Arrangements should be made for the beautification, electrification protection and sanitation of the buildings of historical importance in Bundelkhand region, particularly in Jhansi-Lalitpur area. The Department of Archaeology and Tourism should chalk out a time bound plan for their proper development

SHRI SANTOSH KUMAR GANGWAR (BAREILLY) : Mr. Speaker, Sir, I request that the following items may be included in the next week's agenda :

- (i) Terms and conditions of service of over one lakh D.R.D.A. employees all over the country,

who run the programmes of the centre like Jawahar Rojgar Yojna, I. R. D. P. , TRYSEM, D. W. A., A. G. R. P. rural housing/ sanitation etc, should be laid down.

- (ii) As regards the functioning of the Directorate of Supplies and Disposals the status-quo should be maintained and a decision should be taken not to decentralise the purchase of stocks of goods and equipments.

[English]

SHRI BRAJA KISHORE TRIPATHY (Puri) : Sir, I request that the following items may be included in the next week's agenda :

- 1 To discuss the need for establishment of a separate coal company for Orissa.
- 2 To discuss the necessity of declaring Cuttack town of Orissa as B-2 city.

[Translation]

PROF. RASA SINGH RAWAT (Ajmer) : Mr. Speaker, Sir, I request that the following items may be included in the next week's agenda :

- (i) The centre should urgently withdraw the previous reduction in the quota of foodgrains for famine and scarcity-stricken Rajasthan and the quotas of wheat, rice and sugar should be released immediately.
- (ii) A powerful T.V. relay transmitter should be installed at Taragarh Hill Ajmer

SHRI MADAN LAL KHURANA : Mr. Speaker, Sir, there is no reference to introduction of a Bill to provide for a

[Sh Madan Lal Khurana]

12.25 hrs.

Legislative Assembly in Delhi and to holding of election there to as per the assurance given by the Minister of Home Affairs in the House last week. These items may please be included in the next week's agenda.

SHRI MORESHWAR SAVE (Aurangabad) Mr Speaker, Sir, I request that the following item may be included in the next week's agenda by the Minister of Parliamentary Affairs

Paithan (Maharashtra) should be developed properly as a tourist spot

SHRI SATYNARAYAN JATIYA (Ujjain) Mr Speaker, Sir, I request that the following two items may be included in the next week's agenda

(i) An amount of Rs 220 crore should be given urgently to the Madhya Pradesh Government to provide relief to the people affected by natural calamities and drought in Madhya Pradesh

(ii) The Central Government should provide necessary assistance to Madhya Pradesh for supply of power

12.24 hrs.

SUPPLEMENTARY DEMANDS FOR
GRANTS (GENERAL) 1991-92

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
SHANTARAM POTDUKHE) Sir, I beg to
present a statement (Hindi and English
versions) showing the Supplementary
Demands for Grants in respect of the Budget
(General) for 1991-92 [Placed in Library
See No LT 985/91]

DISCUSSION UNDER RULE 193

(i) **RE. General Deterioration in Law and Order Situation in Various Parts of the Country with Reference to Recent Spurt in Incidents of Terrorism, Secessionism and Kidnappings -Contd**

[English]

MR SPEAKER Now, the Home Minister will reply to the discussion regarding general deterioration in law and order, raised by Shri Indrajit Gupta on 10th December, 1991

THE MINISTER OF HOME AFFAIRS (SHRI S B CHAVAN) Mr Speaker, Sir, I must take this opportunity for expressing my gratitude to all the hon Members who discussed this issue of terrorism and extremism for almost three days, for two days I could be present in the House, but yesterday because of my discussion with the Punjab representatives, I am sorry I could not be present in the House. However I have got the notes from my colleagues

Sir, at the outset, I must say the debate was very useful and we have got very frank and very clear views about some of the issues which the hon Members wanted to focus before the House. Again, I appeal to most of the hon Members to treat this as an issue which we should look from a totally different point of view and when I say a national issue, it does not necessarily mean that we are going to take over the responsibilities of the State Governments. Whatever be the party outlook, I am requesting all sections of the House to kindly treat this as a national issue and we should put our heads together in order to find out as to how best we will succeed in finding solutions to this very intricate and complicated issue. There are three facets of this issue which we have to understand. First is the internal situation as it is prevailing and the external situation which, in fact, is trying to accelerate the already prevailing situation in the country.